

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, MUMBAI
REGIONAL BENCH**

Service Tax Appeal No. 85958 of 2018

(Arising out of Order-in-Original No. 13/ST-VI/RK/2015 dated 29.02.2016
passed by Commissioner of Service Tax-VI, Mumbai)

M/s. Syssoft Infotech India Pvt. Ltd.

Appellant

B-403, Uranus Saibaba Galaxy,
New Link Road,
Goregaon (W), Mumbai 400 104.

Vs.

Commissioner of CGST, Mumbai West

Respondent

1st floor, Mahavir Jain Vidyalyaya,
C.D. Barfiwala Marg,
Andheri (W), Mumbai 400 058.

Appearance:

None for the Appellant

Shri D.M. Shinde, Assistant Commissioner, Authorised Representative
for the Respondent

CORAM:

HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)
HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)

FINAL ORDER NO. **A/85459/2021**

Date of Hearing: 24.02.2021

Date of Decision: 24.02.2021

PER: BENCH

When the matter was called for hearing today, the learned
AR for the Revenue submits that the appellant has opted under
the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019
and to that effect, has also obtained the SVLDRS-4 Certificate.
Since the issue has already been settled under the said scheme,
the appeal is accordingly dismissed as deemed withdrawal.

(Pronounced in the open court)

(Sanjiv Srivastava)
Member (Technical)

(Dr. Suvendu Kumar Pati)
Member (Judicial)